

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY
PART-II, SECTION-3, SUB SECTION (ii)

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE**

NOTIFICATION NO. 25(RE-2001)/1997-2002
NEW DELHI: 24th August, 2001

S.O (E) - In exercise of powers conferred under section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 1.3 and 4.1 of the Export and Import Policy, 1997-2002, the Central Government hereby makes the following amendments in the Notification No. 44(RE-2000)/1997-2002 dated 24th Nov, 2000 :-

“Not withstanding anything contained in the Appendix V to the aforementioned notification, import of valves/valve fittings to be used exclusively in the cylinders for CNG Kits for automobiles, will be exempted from the conditions at paragraph 6 of the aforementioned notification (Registration of manufacturer – exporter with BIS). However, this exemption shall be applicable only on such valves/valve fittings, import of which has been approved by Chief Controller of Explosives, Nagpur.”

This issues in Public Interest.

(N.L. LAKHANPAL)
Director General of Foreign Trade and ex-officio
Additional Secretary to the Government of India

Copy to all concerned.

(O.P. HISARIA)
Dy. Director General of Foreign Trade

